CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH



OA No.2077/2000

New Delhi, this the 29th day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri Shankar Prasad, Member(A)

Dr. B.C. Joshi 97, Kali Bari, Kustiyana inside Sayar Gate, Jhansi, UP

Applicant

, ,

(Shri Parveen Chaturvedi, Advocate)

versus

Director Central Road Research Institute of CSIR Post Office CRRI, Mathura Road New Delhi

Respondent

(Shri Praveen Swarup, Advocate)

ORDER(oral)

Shri Shankar Prasad

The applicant was initially awarded a fellowship by CRRI under the Quick Hire Scheme for three years vide office order No.827 dated 22.9.94. He was subsequently engaged as a Fellow (Scientist) under the sponsored for one year each vide orders dated Project/Scheme 16.10.97 and 16.10.98 respectively. CRRI vide its letter emoluments of Scientists dated 29.1.99 revised the (Fellow) recruited under the quick recruitment scheme. applicant submitted a representation dated 26.11.99 a reminder dated 25.1.2000 for revision of his and emoluments in accordance with the circular. The present has been filed as no decision on the aforesaid representations have been received.

2. The respondents on the other hand have contended that the 1999 decision is in respect of Quick Hire Scheme. The applicant was working on and after 1.4.98 under sponsored project scheme. Accordingly the said benefits could not be extended to him.

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- 3. A plain reading of office order No.827 indicates that it was a contract for three years under the Quick Hire Scheme of CSIR. There was a revision of emoluments in the said period and the benefits of the same had been extended to the applicant.
 - 4. On the other hand the offers of engagement dated 16.10.97 and 16.10.98 clearly indicate that the engagement is a fellow (Scientist) under the sponsored Project/Scheme. Paras 1 and 2 of the Terms and conditions are as follows:
 - 1. Your engagement is for the externally funded project entitled "....." (name of projects)
 - 2. It is not an offer of appointment in CRRI temporary or otherwise. It is a contractual engagement on purely temporary basis for the Project/Scheme funded by the above sponsorer. It would, therefore, not confer any right/claim implicit or explicit for your consideration for regularisation/absorption against any CSIR post.

Another identical para reads as follows:

"Any service matter not specifically stated herein shall be determined by the Director, CRRI, whose decision shall be final and binding on both the parties to the contract".

- 5. The petitioner has not brought on record any other decision/circular of CRRI/CSIR to indicate that benefits given under "Quick Hire Scheme" can be automatically extended to sponsored projects.
- 6. In the result, the application fails. The OA being devoid of merits is dismissed. No costs.

Shankar Prasad)

Member(A)

(V.S. Aggarwal)
Chairman

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